

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

REVIEW PETITION (CIVIL) NO(S). 799 OF 2015  
IN  
SPECIAL LEAVE PETITION (CIVIL) NO(S). 4553 OF 2007

MAHESH PRASAD SHUKLA

PETITIONER(S)

VERSUS

KASHI PRASAD DWIVEDI AND ORS.

RESPONDENT(S)

O R D E R

We have gone through the review petition and the relevant documents. In our opinion, no case for review is made out.

The review petition is, accordingly, dismissed.

.....J

(V. GOPALA GOWDA)

.....

(R. BANUMATHI)

NEW DELHI,  
MARCH 31, 2015

Signature Not Verified

Digitally signed by  
Vinod Kumar  
Date: 2015.03.31  
17:02:52 IST  
Reason:  
CHAMBER MATTER

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

R.P.(C) No. 799/2015 In SLP(C) No. 4553/2007

MAHESH PRASAD SHUKLA

Petitioner(s)

VERSUS

KASHI PRASAD DWIVEDI AND ORS.

Respondent(s)

Date : 31/03/2015 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MRS. JUSTICE R. BANUMATHI

By Circulation

UPON perusing papers the Court made the following  
O R D E R

The review petition is dismissed in terms of the signed  
order.

(VINOD KR.JHA)  
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)  
COURT MASTER

(Signed order is placed on the file)